

ITEM NO.27

REGISTRAR COURT. 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

R.P.(C) No. 3358/2018 in W.P.(C) No. 373/2006

KANTARU RAJEEVARU

Petitioner(s)

VERSUS

INDIAN YOUNG LAWYERS ASSOCIATION THR.ITS GENERAL SECRETARY MS.
BHAKTI PASRIJA AND ORS. Respondent(s)

(Only Criminal Appeal No. 39 of 1991 to be listed before the Ld.
Registrar Court.)

WITH

CrI.A. No. 39/1991 (II-B)

Date : 25-07-2023 This petition was circulated today.

For Petitioner(s)

Mr. Sankalp Goswami, Adv.
Mr. Azhar Alam, Adv.
Ms. B. Vijayalakshmi Menon, AOR

Mr. Krishna Kumar Singh, AOR

For Respondent(s)

Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Praveen Kumar Singh, Adv.

Mr. K. V. Muthu Kumar, AOR
Mr. V Ramasubbu, Adv.

Ms. Ranjeeta Rohatgi, AOR
Mr. Varinder Kumar Sharma, AOR
Mr. Lakshmi Raman Singh, AOR
Mrs. Rekha Pandey, AOR

contd...

M/S. Parekh & Co., AOR
Mr. D P Mohanty, Adv.
Ms. Sonal Gupta, Adv.
Mr. Abhishek Thakral, Adv.

Ms. Savita Singh, AOR
Mr. Preet Pal Singh, AOR

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Mrs. Anu K Joy, Adv.
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Mr. Alim Anvar, Adv.

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Ms. Divya Jyoti Singh, AOR
Mr. Ajay Kumar Singh, AOR
Mr. S. S. Shroff, AOR
Mr. Vivek Jain, AOR

Ms. Bharti Tyagi, AOR
Ms. Bhakti Pasrija, Adv.
Mr. Moksh Pasrija, Adv.

Ms. Sansriti Pathak, AOR

Ms. Rashmi Singhanian, AOR

M/S. Karanjawala & Co., AOR

Mr. Rupesh Kumar, AOR
Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, Adv.

Praseena Elizabeth Joseph, AOR
Ms. Divya Roy, AOR

Mr. Suvidutt M.s., AOR
Ms. Somlagna Biswas, Adv.
Ms. Deepika Singh, Adv.
Ms. Disha Puri, Adv.
Mrs. Renu Yadav, Adv.

Contd...

Mr. Moirangmayum Chittaranjan Singh, Adv.
Mr. Aman Khullar, Adv.

Mr. Prashant Padmanabhan, AOR
Mr. M. R. Shamsad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 39/1991

None appears for the appellant.

Ld. counsel for respondent No.17 submits that copy of the petition has yet not been served, in spite of the direction on the last occasion. Ld. counsel for the appellant is granted one week's time, as last opportunity, to serve copy of the petition upon respondent no.17 and file proof thereof. Thereafter, four weeks' time is granted to the said respondent for filing counter affidavit.

Ld. Counsel for the appellant has neither taken appropriate steps in respect of deceased respondent nos.2 and 15 nor filed fresh particulars for alternative arrangement (Counsel expired) in respect of respondent nos. 7,9,10 and 13, despite last opportunity having been granted.

Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

H. SHASHIDHARA SHETTY
Registrar